

**No. HCK/PSS/1/2020**

**HIGH COURT OF KARNATAKA,  
BENGALURU  
DATED : 17<sup>TH</sup> DECEMBER 2020**

**NOTIFICATION**

SUBJECT: Designation of Senior Advocate  
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Applications and Written Proposals for Designation of Senior Advocate are invited as per Rule 6(1) of the High Court of Karnataka (Designation of Senior Advocates) Rules, 2018.

Applications and Written Proposals in the prescribed format, as required under Rule 4(1) to (3) of the High Court of Karnataka (Designation of Senior Advocates) Rules, 2018, shall be submitted to the Registrar (Recruitment), High Court of Karnataka, Bengaluru, who is the Secretary of the Permanent Secretariat constituted as per sub-rule (2) of Rule 5 of above Rules, at his office **on or before 5.00 p.m. on 18<sup>th</sup> day of January 2021.**

Scanned copy of the applications and written proposals with all necessary attachments in PDF form can also be submitted by e-mail id at [pss.dsa.hck@gmail.com](mailto:pss.dsa.hck@gmail.com) **on or before 5.00 p.m. on 18<sup>th</sup> day of January 2021.**

It is open for the applicants to highlight the relevant portion of the Judgments forwarded by them while submitting applications/written proposals.

The applicants whose cases are deferred during last process and whose cases are covered by sub-rule (10) of Rule 6 of High Court of Karnataka (Designation of Senior Advocates) Rules, 2018, need not apply again. However, they are requested to submit their willingness to enable consideration or reconsideration/review of their cases, as the case may be. They are at liberty to submit additional documents, if any, in the prescribed format, on or before the date specified above. The willingness and additional documents, if any, shall be submitted on or before the date specified above either in physical form or by forwarding documents in PDF form at the aforesaid e-mail id.

BY ORDER,

**Sd/-**

**(RAJENDRA BADAMIKAR)**

Registrar General  
High Court of Karnataka  
Bengaluru